

121.15 1/2 hrs.

MATTERS UNDER RULE 377*[English]*

- (i) **Need to set up an ICAR Unit and a Laboratory at Government Agricultural farm at Tinprudi in Alwar district of Rajasthan**

SHRIRAMSINGH YADAV (Alwar): The aims and objectives of setting up the Indian Council of Agricultural Research are to undertake, aid, promote and co-ordinate agricultural and animal husbandry education, research and its application, development and marketing, to increase scientific knowledge and to secure its adoption in every day practice. It also provides research and reference library to develop and impart knowledge of agricultural research and scientific and technological achievements in the field of agricultural science.

Prime Minister, Shri Rajiv Gandhi, has given a clarion call to the scientists and experts in the field of agricultural science and technology to take the achievements of research and development to the fields of farmers. The Indian Council of Agricultural Research can provide up to date knowledge and information to the farmers through ICAR units and laboratories.

As the soil in district Alwar, Rajasthan State is quite fertile with ground water potential, I urge upon the Minister of Agriculture, Government of India, New Delhi to set up an ICAR unit and laboratory of Government agriculture Farm, Tinpirudi in district Alwar.

[Translation]

- (ii) **Need to instal an Electronic Telephone Exchange a Falzabad and Rudoll in Barabanki (U.P)**

SHRI NIRMAL KHATTRI (Faizabad): Mr. Deputy Speaker, Sir, I want to draw the attention of hon. Minister of Communication

towards the mismanagement of telephone exchange at Faizabad city of Uttar Pradesh and the problems faced by the consumers. There is M.A.X. system Telephone Exchange at Faizabad which has become obsolete because of introduction of New Electronic System and increasing number of consumers. Faizabad is also a zonal headquarter. It is, therefore, necessary that Communication system of the Zonal headquarter should remain upto date.

I have come to know that Ministry of Communication has sanctioned an electronic exchange for Faizabad. I would urge that the sanctioned electronic exchange may be installed during this year i.e. 1989.

In addition to this. I submit that Rudoli exchange in District Barabanki, my Lok Sabha constituency, is a small exchange and the same should be converted into electronic exchange immediately.

[English]

- (iii) **Need to implement the recommendations of the High Powered Pay Committee for Staff/Officers of Public undertakings without any further delay**

SHRI HARISH RAWAT : (Almora) : The matter regarding pay revision of the Public Undertakings governed under CDA pattern has been pending for the last two years. In fact, employees of these public undertakings were entitled to wage revision under the recommendations of the 4th Central Pay Commission as there was perfect parity in their pay scales and DA formula with the employees of the Central Government and the recommendations of the earlier Pay Commissioners were uniformly implemented for the employees working under these Undertakings. The 4th Pay Commission's recommendations have however been denied to them forcing them on the path of

litigation. As a result the Government appointed a High Power Pay Committee under the directions of the Supreme Court to look into and recommend the pay structure for the employees of these 68 Public Undertakings. HPCC submitted its report on 24.11.1988, which broadly recommended and upheld the right of the employees working in Public Undertakings for the pay scales recommended by 4th Central Pay Commission.

The HPCC report was referred to various Ministries for their comments and the Ministries have intimated to the Bureau of Public Enterprises that there would be no difficulty in implementing the recommendations of HPCC in the Public Undertakings under their respective administrative control. The matter is now pending with the Government for final decision.

As per the opinion of the Law Ministry obtained on the HPCC report, the Government has no alternative except to accept it *in toto* as the HPCC was constituted under a directive issued by the Supreme Court, and, therefore, its recommendations are of mandatory nature.

I earnestly request the Government to accept and implement the HPCC recommendations without any further delay.

[*Translation*]

- (iv) **Need to ensure timely and full compensation to farmers whose lands are acquired by the Government in Delhi**

SHRI BHARAT SINGH(Outer Delhi): Mr. Deputy Speaker, I want to raise the following matter under Rule 377:

"Delhi Administration acquires land of farmer at a very low price. Farmers have to go to courts for taking plots in lieu of the acquired land. Necessary papers for plots

duly sanctioned by land & Building Department reach D.D.A after one year. Their turn does not come for 4 years in D.D.A. They get a plot of 40 yards instead of 220 yards land. Plot of 200 yards is given instead of 400 yards. Farmers should get plots equal to their land. The policy of sanctioning plots should be implemented from the time since Delhi Administration had adopted it. Farmers are much worried for not getting full compensation of their land. I, therefore, submit that the Government should evolve such a procedure by which the farmer may get proper compensation for their land along with a plot and a shop. One member of each family should get employment also. All these facilities should be granted in addition to the compensation for the land so that the farmers need not go to the courts again and again and that also for years.

- (v) **Need to allow villagers to have transactions with Banks of their choice**

SHRI K. RAMACHANDRA REDDY (Hindupur): Villagers have been attached and allotted to various branches of banks for the purpose of lending and other operations. When a particular village is allotted to one bank, other banks do not lend the money. Some banks give better service to agriculturists while others prefer lending to business community for business proposes only. Thus, agriculturists have no choice of taking loans or having transactions with any other banks except the bank earmarked. Similarly, business community is not able to get loans from banks of their choice. This hampers the work both of agriculturists as well as of the business community. At present, the allotment of villages is on the basis of contiguity and nearness

I request the finance Minister to look into the matter and make the attachment of villages flexible. They may be allowed to have